

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'C' : NEW DELHI)**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.3077/Del./2018
(ASSESSMENT YEAR : 2007-08)**

**ITA No.3078/Del./2018
(ASSESSMENT YEAR : 2008-09)**

M/s. Hero MotoCorp Ltd., vs. DCIT, Circle 12 (1),
34, Basant Lok, New Delhi.
Vasant Vihar,
New Delhi.

(PAN : AAACH0812J)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Ms. Manisha Sharma, Advocate
REVENUE BY : Ms. Anima Burnwal, Senior DR

Date of Hearing : 09.08.2021

Date of Order : 09.08.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, M/s. Hero MotoCorp Ltd. (hereinafter referred to as 'the assessee'), by filing the present appeals sought to set aside the impugned orders both dated 01.02.2018 passed by Ld. Commissioner of Income-tax (Appeals)-42, New Delhi qua the assessment years 2007-08 & 2008-09.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed necessary Forms 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department. A copy of Form 3 is also placed on record.

3. Keeping in view the aforesaid facts, present appeals are hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeals are dismissed.

Order pronounced in open court on this 9th day of August, 2021 after the conclusion of the virtual hearing.

SD/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

SD/-
(KULDIP SINGH)
JUDICIAL MEMBER

Dated the 9TH day of August, 2021
TS

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-42, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.